

(2021) 11 JH CK 0032
In the Jharkhand High Court
Case No : A.B.A. No. 8258 Of 2021

Vikash Kumar @ Vikash Singh @ Vikash Kumar Singh	APPELLANT
Vs	
State Of Jharkhand & Anr	RESPONDENT

Date of Decision : 01-11-2021

Acts Referred:

Indian Penal Code, 1860 — Section 323, 49A, 498A, 504, 506
Dowry Prohibition Act, 1961 — Section 3, 4

Citation : (2021) 11 JH CK 0032

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : Nandan Prasad, Veervijay Pradhan

Judgement

Anil Kumar Choudhary, J

Heard the parties.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Daltonganj Mahila Town P.S. Case No.15 of 2021 registered under sections 498A/494/323/504/506 of the Indian Penal Code and under Section 3/4 of D.P. Act.

Let notice be issued to the opposite party no.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioner submits that the petitioner is the husband of the informant and the allegations against the petitioner are all false and are

general and omnibus in nature. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 05.01.2022.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail provisionally till 05.01.2022. In case of the petitioner being arrested by the police on or before 05.01.2022, he shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) with two sureties of like amount each to the satisfaction of the officer concerned in connection with Daltonganj Mahila Town P.S. Case No.15 of 2021 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.